

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1013 of 2011

(Arising out of Order-in-Original No. 05/2011 dated 19/11/2010 passed
by the Commissioner of Service Tax, Bangalore)

**Classic Investigation & Security
Services**

No.50, 2nd Floor, Opp: New Baldwin
Residential School, Ramamurthy Nagar Main
Road, Dodda Banaswadi Bangalore - 560 043

Appellant(s)

VERSUS

**Commissioner of Service Tax
Bangalore Service Tax- I**

1st To 5th Floor,
TTMC Building, Above BMTC Bus Stand,
Domlur
Bangalore - 560 071
Karnataka

Respondent(s)

Appearance:

None

Mr. M.K. Davindran, Supdt. (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 21263 / 2019

Date of Hearing: 18/12/2019

Date of Decision: 18/12/2019

PER : BENCH

It is seen from the record that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **18/12/2019**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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